FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017)

For the attention of the stakeholders of Comm100 Private Limited

1.	**NAME OF THE CORPORATE PERSON**	Comm100 Private Limited
2.	**DATE OF INCORPORATION OF CORPORATE PERSON**	27/08/2019
3.	**AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/ REGISTERED.**	Registrar of Companies, Delhi
4.	**CORPORATE IDENTITY NUMBER**	U72900DL2019FTC354286
5.	**ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON**	E-41/B, 2nd Floor, Jawahar Park, Laxmi Nagar, East Delhi, New Delhi, Delhi, India, 110092
6.	**LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON**	27/04/2026
7.	**NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR**	Soniya Gupta **Address: Unit No. 208 and 209, 2nd Floor, Agarwal Dwarka Plaza, Plot No. 6, LSC Market, Sector -6, Dwarka, New Delhi – 110075** **Email:** ipsoniyag@gmail.com Ph: +91 9811287070 **IBBI Registration No:** IBBI/IPA-002/IP-N01155/2021-2022/13863
8.	**LAST DATE FOR SUBMISSION OF CLAIMS**	27/05/2026

Notice is hereby given that the **Comm100 Private Limited** has commenced voluntary liquidation on 27th April, 2026.

The stakeholders of **Comm100 Private Limited** are hereby called upon to submit a proof of their claims on or before 27th May, 2026 to the liquidator at the address mentioned against item no. 7 above.

SONIYA GUPTA IBBI/IPA-002/IP-N01155/2021-22/13863 INSOLVENCY PROFESSIONAL

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27/04/2026
Place: New Delhi

Soniya Gupta
IBBI Registration No: IBBI/IPA-002/IP-N01155/2021-2022/13863
AFA valid upto 30.06.2026

BANSAL

बंसल वायर इंडस्ट्रीज लिमिटेड

कॉर्पोरेट पहचान संख्याः L31300DL1985PLC022737

31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए लेखापरीक्षित वित्तीय परिणामों का सार

(राशि मिलियन रुपए में है, जब तक कि अन्यथा न कहा जाए)

क्र. सं.	विवरण	समेकित				स्टैण्डअलोन			
		समाप्त तिमाही		समाप्त वर्ष		समाप्त तिमाही		समाप्त वर्ष	
		31-मार्च-26	31-मार्च-25	31-मार्च-26	31-मार्च-25	31-मार्च-26	31-मार्च-25	31-मार्च-26	31-मार्च-25
1	परिचालनों से कुल आय	11,403.61	9,429.91	41,731.22	35,166.14	11,127.59	9,011.34	40,290.47	32,164.82
2	अवधि हेतु निवल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	514.27	507.90	2,098.67	2,103.87	425.17	438.85	1,716.35	1,716.70
3	कर पूर्व अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	499.82	507.91	2,069.08	2,102.50	411.36	438.86	1,687.41	1,716.79
4	कर पश्चात अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	400.70	331.15	1,609.42	1,463.66	336.21	300.06	1,297.46	1,251.61
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) शामिल]	403.92	329.14	1,616.53	1,460.83	338.37	297.69	1,299.19	1,247.29
6	इक्विटी शेयर पूंजी	782.78	782.78	782.78	782.78	782.78	782.78	782.78	782.78
7	आरक्षिति (पुनर्मूल्यांकन आरक्षिति को छोड़कर) जैसा कि लेखापरीक्षित तुलन पत्र में प्रदर्शित है			13,523.94	11,907.34			12,350.21	11,050.95
8	आय प्रति शेयर (रु. 5/– प्रत्येक)#								
	बेसिक एवं डाइल्यूटेड (रु. में)	2.56	2.12	10.28	9.73	2.15	1.92	8.29	8.42
	ईबीआईटीडीए (ब्याज, कर, मूल्यह्रास तथा परिशोधन से पूर्व आय)	804.43	723.87	3,234.79	2,758.67	648.16	600.21	2,604.23	2,171.34

तिमाही हेतु वास्तविक, वार्षिकीकृत नहीं

टिप्पणीः

1. उपरोक्त 31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए सेबी (सूचीबद्धता और अन्य प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियमन 33 के तहत स्टॉक एक्सचेंजों के साथ दाखिल किए गए लेखापरीक्षित स्टैण्डअलोन और समेकित वित्तीय परिणामों का एक अंश है। 31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए पूर्ण वित्तीय परिणाम स्टॉक एक्सचेंजों की वेबसाइटों, जहां कंपनी के इक्विटी शेयर सूचीबद्ध हैं, अर्थात् www.nseindia.com और www.bseindia.com, और कंपनी की वेबसाइट – www.bansalwire.com पर भी उपलब्ध हैं।

निदेशक मंडल के लिए और उसकी ओर से

अधिक जानकारी के लिए स्कैन करें:

हस्ता./–
अरुण गुप्ता
अध्यक्ष और पूर्णकालिक निदेशक
डीआईएनः 00255850

स्थानः दिल्ली
दिनांकः 29 अप्रैल, 2026

पंजीकृत और कॉर्पोरेट कार्यालयः एफ–3, मेन रोड, शास्त्री नगर, दिल्ली–110052
फोनः 011–46666750, ईमेलः Investorrelations@bansalwire.com, **वेबसाइटः** www.bansalwire.com

---

फॉर्म सं0. आईएनसी–26

(कंपनीज (निगमन) नियम, 2014 के नियम 30 के अनुसार)

केन्द्र सरकार के समक्ष, क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, नई दिल्ली

कंपनीज अधिनियम, 2013 की धारा 13 की उप–धारा (4) और कंपनीज (निगमन) नियम, 2014 के नियम 30 के उप–नियम (5) के खंड (ए) के मामले में

तथा

मेसर्स एडुवीव फाउंडेशन ("कंपनी") (CIN: U85300DL2019NPL347739) जिसका पंजीकृत कार्यालय बी–39, एफ/एफ, ब्लॉक–बी, अशोका निकेतन, पूर्वी दिल्ली, दिल्ली–110092, भारत में है के मामले में

........**याचिकाकर्ता**

एतद्द्वारा सामान्य जनता को सूचित किया जाता है कि कंपनी अपने पंजीकृत कार्यालय को **"दिल्ली के राष्ट्रीय राजधानी क्षेत्र"** से **"कर्नाटक राज्य"** राज्य में स्थानान्तरित करने के सक्षम बनाने हेतु कंपनीज अधिनियम, 2013 की धारा 13 के अन्तर्गत 09 अप्रैल, 2026 को आयोजित कंपनी की असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के अनुकूल, केन्द्र सरकार के समक्ष कंपनी की संस्था बहि नियमावली में परिवर्तन करने की याचिका प्रस्तुत किया जाना प्रस्तावित है।

यदि किसी व्यक्ति का हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है तो वह **निवेशक शिकायत फॉर्म फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या शपथ पत्र द्वारा समर्थित उसके हित की प्रकृति एवं विरोध का आधार बताते हुए, इस सूचना के प्रकाशन की तिथि से चौदह दिनों के अन्दर क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, नई दिल्ली, कॉरपोरेट मामलों के मंत्रालय, बी–2 विंग, 2 फ्लोर, पं. दीनदयाल अंत्योदय भवन, पर्यावरण भवन, सीजीओ कॉम्पलेक्स, नई दिल्ली–110003 को पंजीकृत डाक द्वारा सूचित करें, और एक प्रतिलिपि आवेदक कंपनी के निम्नलिखित पंजीकृत कार्यालय के पते पर भेजी जानी चाहिएः

बी–39, एफ/एफ, ब्लॉक–बी, अशोका निकेतन, पूर्वी दिल्ली, दिल्ली–110092, भारत

कृते और आवेदक/याचिकाकर्ता की ओर से
कृते एडुवीव फाउंडेशन
हस्ता./–
अमिता कौशिक
(निदेशक)
(DIN: 08337742)

स्थानः नई दिल्ली
तिथिः 30 अप्रैल, 2026

निवासः एफ202, रेनेसांस एक्सोटिका, जक्कूर, प्लांटेशन रोड, शोभा अल्टिमा के सामने, बैंगलोर, कर्नाटक – 560064

प्रपत्र ए
सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)

COMM100 प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट व्यक्ति का नाम	COMM100 प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	27.08.2019
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है	रजिस्ट्रार कम्पनीज दिल्ली
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U72900DL2019FTC354286
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	ई–41/बी, दूसरी मंजिल, जवाहर पार्क, लक्ष्मी नगर, पूर्वी दिल्ली, नई दिल्ली, दिल्ली, भारत, 110092
6.	कॉर्पोरेट व्यक्ति के परिसमापन प्रारंभ होने की तिथि	27.04.2026
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	**सोनिया गुप्ता** पताः यूनिट नं. 208 और 209, दूसरी मंजिल, अग्रवाल द्वारका प्लाजा, प्लॉट नं. 6, एलएससी मार्केट, सेक्टर–6, द्वारका, नई दिल्ली – 110075 ईमेलः ipsoniyag@gmail.com फोनः +91 9811287070 **IBBI** रजिस्ट्रेशन नंः IBBI/IPA-002/IP-N01155/2021-2022/13863
8.	दावे जमा करने की अंतिम तिथि	27.05.2026

एतद्वारा सूचित किया जाता है कि COMM100 प्राइवेट लिमिटेड ने 27 अप्रैल 2026 को स्वैच्छिक परिसमापन शुरू कर दिया है।

COMM100 प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 27 मई 2026 तक या उससे पहले, मद 7 में उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करें।

वित्तीय लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

सोनिया गुप्ता
IBBI पंजीकरण संख्याः IBBI/IPA-002/IP-N01155/2021-2022/13863
एएफए वैधता 30.06.2026 तक

दिनांक : 30.04.2026
स्थान : नई दिल्ली

बी. पी. कैपिटल लिमिटेड

सीआईएन नंबरः L74899HR1994PLC072042
पंजीकृत कार्यालयः प्लॉट नंबर–138, रोज–का–मियो औद्योगिक क्षेत्र, सोहना (जिला मेवात), हरियाणा–122103
फोनः 0124–2362471 **ईमेलः** bpcapitallimited@gmail.com, **वेबसाइटः** www.bpcapital.in

(02/2026–27) असाधारण आम बैठक, कट–ऑफ तिथि और रिमोट ई–वोटिंग की सूचना

एतद्द्वारा सूचना दी जाती है कि कंपनी की (02/2026–27) असाधारण आम बैठक (ईजीएम) सोमवार, 25 मई, 2026 को सुबह 10.00 बजे 138, रोज–का–मेव, औद्योगिक क्षेत्र सोहना, जिला मेवात–122 103, हरियाणा में ईजीएम के दिनांक 25 अप्रैल, 2026 के नोटिस में निर्धारित व्यवसाय को संपन्न करने के लिए आयोजित की जाएगी। ईजीएम की सूचना सभी सदस्यों को 29 अप्रैल, 2026 को अनुमत माध्यम से भेज दी गई है।

कंपनी अधिनियम, 2013 की धारा 108 और कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 के प्रावधानों के अनुपालन में कंपनी ने सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड (सीडीएसएल) के प्लेटफॉर्म पर रिमोट ई–वोटिंग सुविधा के माध्यम से 25 अप्रैल, 2026 के ईजीएम नोटिस में उल्लिखित सभी व्यावसायिक मदों के लेनदेन के लिए इलेक्ट्रॉनिक वोटिंग सुविधा प्रदान की है। रिमोट ई–वोटिंग 22 मई, 2026 को सुबह 09:00 बजे शुरू होगी और 24 मई, 2026 को शाम 05.00 बजे समाप्त होगी। उक्त तिथि और समय के बाद किसी भी रिमोट ई–वोटिंग की अनुमति नहीं दी जाएगी। रिमोट ई–वोटिंग निर्देशों के साथ असाधारण आम बैठक की सूचना कंपनी की वेबसाइट www.bpcapital.in और एजेंसी की वेबसाइट www.evotingindia.com पर भी प्रदर्शित की गई है। सोमवार, 18 मई, 2026 तक शेयर धारण करने वाले कंपनी के सदस्य www.evotingindia.com पर सीडीएसएल के रिमोट ई–वोटिंग प्लेटफॉर्म के माध्यम से इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं या बैलेट फॉर्म के माध्यम से आम बैठक में वोट कर सकते हैं। सदस्य रिमोट ई–वोटिंग के बाद भी आम बैठक में भाग ले सकते हैं, लेकिन बैठक में वोट देने के पात्र नहीं होंगे, यदि वोट दिया जाता है तो वह अमान्य होगा और रिमोट ई–वोटिंग के माध्यम से डाले गए वोट पर विचार किया जाएगा। ईजीएम नोटिस में मुद्रित ई–वोटिंग से संबंधित निर्देशों को ध्यान से पढ़ने का अनुरोध किया जाता है। यदि सदस्यों के पास रिमोट ई–वोटिंग के संबंध में कोई प्रश्न या समस्या है, तो वे www.evotingindia.com पर उपलब्ध सहायता अनुभाग के तहत Frequently Asked Questions (FAQ) तथा Remote e-voting manual का संदर्भ ले सकते हैं या helpdesk.evoting@cdslindia.com पर ई–मेल लिख सकते हैं। शेयरधारक अपनी ईमेल आईडी और अन्य मामलों के पंजीकरण/अद्यतन के लिए रजिस्ट्रार और शेयर ट्रांसफर एजेंट, मेसर्स स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड से नंबर 011– 40450193 से 97 पर या उनके संबंधित डिपॉजिटरी से संपर्क कर सकते हैं।

कोई भी व्यक्ति जो कंपनी के शेयर प्राप्त करता है और नोटिस भेजने के बाद कंपनी का सदस्य बन जाता है और कट–ऑफ तिथि यानी 18 मई, 2026 को शेयर धारण करता है, वह helpdesk.evoting@cdslindia.com पर अनुरोध भेजकर यूजर आईडी और पासवर्ड प्राप्त कर सकता है। हालाँकि, यदि व्यक्ति रिमोट ई–वोटिंग के लिए पहले से ही सीडीएसएल के साथ पंजीकृत है तो मौजूदा यूजर आईडी और पासवर्ड का उपयोग वोट डालने के लिए किया जा सकता है।

भौतिक रूप में शेयर रखने वाले सदस्यों से अनुरोध है कि वे सेबी परिपत्र संख्या सेबी/एलएडी–एनआरओ/जीएन/2018/24 दिनांक 08 जून, 2018 के अनुसार अपने शेयरों का डीमैटराइजेशन करा लें। जिन सदस्यों के पास भौतिक रूप में शेयर हैं और उन्होंने कंपनी के साथ अपना ईमेल पता/पैन/केवाईसी अपडेट नहीं किया है, उनसे कंपनी स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड ('आरटीए') के साथ निर्धारित आईएसआर–1 एवं अन्य प्रासंगिक प्रपत्रों में विवरण पंजीकृत/अपडेट करने का अनुरोध किया जाता है। 16 मार्च, 2023 के सेबी परिपत्र संख्या सेबी/एचओ/एमआईआरएसडी/एमआईआरएसडी–पीओडी– 1/पी/सीआईआर/2023/37 के अनुसार, कंपनी ने भौतिक रूप में शेयर धारण करने वाले शेयरधारकों को केवाईसी विवरण प्रस्तुत करने के लिए पत्र भेजा है जो उनके संबंधित फोलियो में पंजीकृत नहीं हैं। इसके अलावा शेयरधारक कंपनी की वेबसाइट ६६६,ड्रूस्रइ्.ल्न पर संबंधित फॉर्म भी देख सकते हैं। डीमैट फॉर्म में शेयर धारण करने वाले सदस्यों से अनुरोध है कि वे अपने संबंधित डीपी के साथ अपना ईमेल पता/पैन/केवाईसी विवरण अपडेट करें।

रिमोट ई–वोटिंग निर्देशों के साथ (02/2026–27) असाधारण आम बैठक की सूचना कंपनी की वेबसाइट **www.bpcapital.in** पर निम्नलिखित लिंक पर भी प्रदर्शित की गई हैः **https://bpcapital.in/pdfs/egm/0526.pdf**

बी.पी. के लिए कैपिटल लिमिटेड
हस्ता./–
इशानी जोशी
कंपनी सचिव
सदस्यता संख्याः ए–50720

स्थानः सोहना, हरियाणा
दिनांकः 30 अप्रैल, 2026

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR ATTENTION TO THE SHAREHOLDERS OF

SHAH FOODS LIMITED

("SFL"/ "TARGET COMPANY"/ "TC") (Corporate Identification No. L27200GJ1982PLC005071)
Registered Office: 301, Sarthik Square, Nr. Shapath – 3, S. G. Highway, Bodakdev, Ahmedabad – 380054, Gujarat, India; Phone No.: +91-6355582651;
Email id: shahfoods.ahmedabad@gmail.com; Website: www.shahfoods.co.in

In compliance with Regulations 3 (1) and 4 read with Regulations 15 of the SEBI (SAST) Regulations, 2011

This corrigendum to the detailed public statement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Ankit Jalan (Acquirer-1) and Mr. Anuj Jalan (Acquirer-2) (Acquirer-1 and Acquirer-2 hereinafter collectively referred to as the "Acquirers") along with Jalan Sarees Private Limited (PAC-1), Ritu Jalan (PAC-2), Daivik Jalan (PAC-3), Prachi Jalan (PAC-4), Ankit Jalan HUF (PAC-5), Anuj Jalan HUF (PAC-6) and Radhika Jalan (PAC-7) (PAC-1, PAC-2, PAC-3, PAC-4, PAC-5, PAC-6 and PAC-7 hereinafter collectively referred to as the "PACs") in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")** and the SEBI Observation Letter No. HO/49/12/11(43)2026-CFD-RAC-DCR1/I/10164/2026 dated 24th April, 2026 in respect of Open Offer **("Offer")** for the acquisition up to 60,61,900 Equity Shares of Rs. 10/- each representing 26.00% of the existing equity and voting share capital of the Target Company. The Detailed Public Statement **("DPS")** pursuant to the Public Announcement **("PA")** made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition) on 17th February, 2026.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THAT THE FOLLOWING INFORMATION RELATED TO OFFER:

1. Update in the schedule of Activities: The original and revised schedule of activities is set forth as below:

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	10.02.2026	Tuesday	10.02.2026	Tuesday
Publication of Detailed Public Statement in newspapers	17.02.2026	Tuesday	17.02.2026	Tuesday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	17.02.2026	Tuesday	17.02.2026	Tuesday
Last date of filing draft letter of offer with SEBI	25.02.2026	Wednesday	25.02.2026	Wednesday
Last date for a Competing offer	12.03.2026	Thursday	12.03.2026	Thursday
Receipt of comments from SEBI on draft letter of offer	20.03.2026	Friday	24.04.2026	Friday
Identified date*	24.03.2026	Tuesday	28.04.2026	Tuesday
Date by which letter of offer be dispatched to the shareholders	02.04.2026	Thursday	06.05.2026	Wednesday
Last date for revising the Offer Price	08.04.2026	Wednesday	11.05.2026	Monday
Comments from Committee of Independent Directors of Target Company	08.04.2026	Wednesday	11.05.2026	Monday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	09.04.2026	Thursday	12.05.2026	Tuesday
Date of Opening of the Offer	10.04.2026	Friday	13.05.2026	Wednesday
Date of Closure of the Offer	24.04.2026	Friday	26.05.2026	Tuesday
Post Offer Advertisement	04.05.2026	Monday	03.06.2026	Wednesday
Payment of consideration for the acquired shares	11.05.2026	Monday	10.06.2026	Wednesday
Final report from Merchant Banker	18.05.2026	Monday	17.06.2026	Wednesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, PACs, Selling Company, Promoters of Target Company and public category preferential allottees) are eligible to participate in the Offer any time before the closure of the Offer.

2. The preferential allotment of 1,58,85,037 equity shares has been made to the Acquirers and Persons Acting in Concert (PACs) in accordance with Regulation 22(2A) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations. The Acquirers and PACs do not have any voting rights in respect of the equity shares allotted. Further, the equity shares allotted to them shall be credited to their respective demat escrow accounts.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS AND PACs

Navigant

NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078
Email id: navigant@navigantcorp.com
Website: www.navigantcorp.com
SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

Place: Mumbai
Date: April 29, 2026

(This is an Advertisement for information purposes only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement)

FALCON

FALCON TECHNOPROJECTS INDIA LIMITED

Corporate Identification Number: L74900MH2014PLC257888

Falcon Technoprojects India Limited (the "Company" or "Issuer") was incorporated as "Falcon Technoprojects India Private Limited" as a private limited company under the Companies Act, 2013 pursuant to certificate of incorporation dated September 09, 2014 issued by the Registrar of Companies, Mumbai, Maharashtra ("RoC"). Pursuant to a resolution of our dated May 06, 2023 and a special resolution of our Shareholders passed in the Extra-Ordinary general meeting held on May 29, 2023, our Company was converted from a private limited company to public limited company and consequently, the name of our Company was changed to "Falcon Technoprojects India Limited" and a fresh certificate of incorporation dated June 30, 2023 was issued to our Company by the RoC. For more information about our Company, please see "General Information" beginning on page 37 of the Letter of Offer.

Registered and Corporate Office: 805/806, 11th Floor, The Platina, Tanvi Complex, Next to S V Road, Near Petrol Pump, Dahisar, Mumbai, Dahisar East, Maharashtra, India, 400068;
Tel: +91 9004781571; **Fax:** N.A. **E-mail:** cs.falcontechnoprojects@gmail.com ; **Website:** www.falcongroupindia.com ;
Contact Person: Mr. Ashish Kumar Mishra, Company Secretary and Compliance Officer

OUR PROMOTERS: MR. BHARAT SHREEKISHAN PARIHAR & SHEETAL BHARAT PARIHAR

ISSUE OF UPTO 2,14,27,172* EQUITY SHARES OF FACE VALUE ₹10/- EACH (THE "RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- PER EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹21.43 CRORES ON A RIGHTS BASIS TO THE EXISTING ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 4:1 (FOUR RIGHTS EQUITY SHARE FOR EVERY ONE FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON MARCH 18, 2026 ("RECORD DATE") (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 61 OF THE LETTER OF OFFER.

#Assuming full subscription. Subject to finalization of the Basis of Allotment.

PAYMENT SCHEDULE

Amount payable per Rights Equity Share*	Face Value (₹)	Premium (₹)	Total (₹)
On Application	₹ 10/-	0.00	₹ 10/-
Total (₹)	**₹ 10/-**	**0.00**	**₹ 10/-**

For further details on the Payment Schedule, see "Terms of the Issue" beginning on page 92 of the Letter of Offer.
Capitalized terms used but not defined in this Announcement shall have the same meaning assigned to such terms in the Letter of Offer dated March 23, 2026 ("Letter of Offer"), unless otherwise defined.

The revised Issue schedule is:

Issue Opening Date	Tuesday, April 07, 2026
Last Date for On Market Renunciation of Rights Entitlements#	Friday, April 10, 2026
Issue Closing Date**	Wednesday, May 06, 2026
Finalisation of Basis of Allotment (On or About)	Thursday, May 07, 2026
Date of Allotment (On or About)	Thursday, May 07, 2026
Date of Credit of Rights Equity Shares (On or About)	Friday, May 08, 2026
Date of Listing (On or About)	Monday, May 11, 2026

Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renounces on or prior to the Issue Closing Date.

ASBA*	Simple, Safe, Smart way of Application -	***Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details read section on ASBA below**

This is to inform to the shareholders of the Company that the date of closure of the Rights Issue, which opened on Tuesday, April 07, 2026 and scheduled to close on Thursday, April 16, 2026 which was previously extended till Thursday, April 30, 2026 has not further extended by the Company from Thursday, April 30, 2026 to Wednesday, May 06, 2026 in order to provide opportunity to shareholders to exercise their rights in the Rights Issue.

The last date of submission of the duly filled in Application Form (along with amount payable on application) is Wednesday, May 06, 2026. Equity Shareholders of the Company who are entitled to apply for the Rights Issue as mentioned above are requested to take note of the Issue Closure Date as Wednesday, May 06, 2026

Facilities for application in the Issue: In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI circular, bearing reference number SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020 read with SEBI circular, bearing reference number SEBI/HO/CFD/DIL2/CIR/2020/78 dated May 6, 2020, bearing reference number SEBI/HO/CFD/DIL1/CIR/P/2020/136 dated July 24, 2020, bearing reference number SEBI/HO/CFD/DIL1/CIR/P/2021/13 dated January 19, 2021 and bearing reference number SEBI/HO/CFD/DIL2/CIR/P/2021/552 dated April 22, 2021 ("SEBI Rights Issue Circulars") and subject to the conditions prescribed under the SEBI circular SEBI/CFD/DIL/ASBA/1/2009/30/12 dated December 30, 2009 and SEBI circular CIR/CFD/DIL/1/2011 dated April 29, 2011 (together "ASBA Circulars"), all Investors desiring to make an Application in this Issue are mandatorily required to use either the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details, see "Procedure for Application through the ASBA Process" on page 100 of the Letter of Offer.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM

PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE OR THE ISSUE CLOSING DATE, AS THE CASE MAY BE. FOR DETAILS, SEE "TERMS OF THE ISSUE - ALLOTMENT ADVICE OR REFUND/ UNBLOCKING OF ASBA ACCOUNTS" ON PAGE 110 OF THE LETTER OF OFFER.

PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE. OUR COMPANY ACCEPT NO RESPONSIBILITY TO BEAR OR PAY ANY COST, APPLICABLE TAXES, CHARGES AND EXPENSES (INCLUDING BROKERAGE), AND SUCH COSTS WILL BE INCURRED SOLELY BY THE INVESTORS.

Investors are requested to note that the Rights Issue may result in the creation of odd lots.

There is no change in the Letter of Offer and the Application Form except for modification in the Issue Closing Date and other dates specified in this announcement and resultant change in indicative timetable of post issue activities on account of extension of Issue Closing Date.

For Falcon Technoprojects India Limited
Sd/-
Ashish Kumar Mishra
Company Secretary & Compliance Officer

Date: April 30, 2026
Place: Mumbai

Falcon Technoprojects India Limited is proposing, subject to market conditions and other considerations, to make a rights issue of its equity shares, and has filed a Letter of Offer dated March 23, 2026 with the Stock Exchange. The Letter of Offer is available on the Stock Exchange, i.e., National Stock Exchange of India Limited at www.nseindia.com, Company at www.falcongroupindia.com, and website of the Registrar at https://Rights.kfintech.com. Potential Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer filed with SEBI and the Stock Exchanges, including the section titled "Risk Factors" beginning on page 17 of the Letter of Offer for details of the same. Potential Investors should not rely on the Draft Letter of Offer for any Investment decision.

This announcement has been prepared for publication in India and may not be released in the United States. The Letter of Offer does not constitute an offer to sell or an invitation to subscribe to the securities offered in any jurisdiction to any person to whom it is unlawful to make an offer or invitation in such jurisdiction. The Rights Entitlements and Rights Equity Shares offered in the Issue have not been and will not be registered under the Securities Act or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, such Rights Entitlements and Rights Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance upon Regulation S under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) in the United States to "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from the registration requirements, under Section 4(a) of the Securities Act.

Hinduja Housing Finance Ltd.

HINDUJA HOUSING FINANCE

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch office:** at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

CLM - ANKIT GARG 9654060881 • CRM -ANUJ DIXIT - 8447376183
RLM - AKASH MEDIRATTA - 9625339424 • ARM - SHASHI MISHRA - 9718025302

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 14(1) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS". 2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before 15.05.2026. The Process shall be concluded on 15.05.2026. **11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **12.** Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE Description of the Property (Secured Asset)

PLOT ON LAND AREA MEASURING 50 SQ, YDS, (I.E, 41.80 SQ MTS) OUT OF KHASRA NO. 275MI/12 SITUATED AT VILLAGE LONI GHAZIABAD.

LOAN NO- DL/DEL/PAND/A000002022

1. Mr. SANJIV PANDIT (BORROWER) 2. Mrs. SHAKUNTLA DEVI (CO-BORROWER)

Reserve Price : Rs. 950000/- (Rupees Nine Lakh Fifty Thousand Only)

Date: 30-04-2026,
Place: Ghaziabad

Authorised Officer,
For Hinduja Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF COMM100 PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF THE CORPORATE PERSON	Comm100 Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27/08/2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/ REGISTERED.	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER	U72900DL2019FTC354286
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	E-41/B, 2nd Floor, Jawahar Park, Laxmi Nagar, East Delhi, New Delhi, Delhi, India, 110092
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27/04/2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Soniya Gupta Address: Unit No. 208 and 209, 2nd Floor, Agarwal Dwarka Plaza, Plot No. 6, LSC Market, Sector -6, Dwarka, New Delhi – 110075 Email: ipsoniyag@gmail.com Ph: +91 9811287070 IBBI Registration No: IBBI/IPA-002/IP-N01155/2021-2022/13863
8.	LAST DATE FOR SUBMISSION OF CLAIMS	27/05/2026

Notice is hereby given that the **Comm100 Private Limited** has commenced voluntary liquidation on 27th April, 2026.

The stakeholders of **Comm100 Private Limited** are hereby called upon to submit a proof of their claims on or before 27th May, 2026 to the liquidator at the address mentioned against item no. 7 above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Soniya Gupta
IBBI Registration No: IBBI/IPA-002/IP-N01155/2021-2022/13863
AFA valid upto 30.06.2026

Date: 30/04/2026
Place: New Delhi

ATLAS CYCLES (HARYANA) LIMITED

Regd. Office: Industrial Area, Atlas Road, Sonepat – 131001
CIN No: L35923HR1950PLC001614, Ph.: +91-76696-36365
Email: companysecretary@atlascycles.co.in, Visit us at : www.atlasbicycles.com

Special Window for Transfer and Dematerialisation of Physical Securities

The Securities and Exchange Board of India ("SEBI") vide Circular No. SEBI/HO/MIRSD/POD-1/P/CIR/2026/03 dated 30th January, 2026, opened a Special Window from 5th February, 2026 to 4th February, 2027, to facilitate transfer and dematerialization ("demat") of physical securities which were executed prior to 1st April 2019.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Cases involving disputes between transferor and transferee and securities which have been transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window for processing will not be considered in this window.

For more information and clarity, concerned shareholders can connect with the Company's Registrar to Issue and Share Transfer Agent i.e., Mas Services Limited T-34, 2nd Floor, Okhla Industrial Area, Phase-2, New Delhi-110020 Tel: (011) 26387281, 82, 83
E-mail: info@masserv.com

By Order of the Board
For Atlas Cycles (Haryana) Limited
Sd/-
Rashpal Singh
Company Secretary

Date : 30.04.2026
Place : Sahibabad

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: http://www.truhomefinance.in

POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on 27-Apr-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Borrower's Name and Address

Mr. Sankalp Bhardwaj S/o Mr. Suraj Parkash Sharma
House No. 115, Fourth Floor, State Bank Nagar,
Paschim Vihar, West Delhi-110063.
Also At:- House No. B-4/21, Second Floor, Paschim Vihar, West Delhi-110063.
Mrs. Niti Bhardwaj W/o Mr. Sankalp Bhardwaj House No. 115, Fourth Floor, State Bank Nagar, Paschim Vihar, West Delhi-110063.
Also At:- House No. B-4/21, Second Floor, Paschim Vihar, West Delhi-110063.
Mr. Suraj Parkash Sharma S/o Mr. P.R Sharma
House No. B-4/21, Second Floor, Paschim Vihar, West Delhi-110063.
M/S. Nuturing Heath & IT Services
Through it's Proprietor/ Partner/Manager Director/ Authorised Signatory
Office at. 115, 3rd Floor, State Bank Nagar, Paschim Vihar, West Delhi-110063.

Amount due as per Demand Notice

Rs.1,08,67,839/- (Rupees One Crore Eight Lakh Sixty Seven Thousand Eight Hundred and Thirty Nine Only) in respect of Loan Account No. SLPHGPRK0002516 as on 10-Dec-2025, and Rs.5,99,036/- (Rupees Five Lakh Ninety Nine Thousand and Thirty Six Only) in respect of Loan Account No. SLPHGPRK0002559 as on 10-Dec-2025 with further interest and other costs, charges and expenses.
Date of Demand Notice –12-Dec-2025, Date of physical possession – 27-Apr-2026
Date of NPA – 04-Dec-2025

Description of Mortgaged Property

All that part and parcel of the properties bearing No.B-4/21, Second Floor with Roof/Terrace Rights, Area Admeasuring 150 Sq., Yards., Situated at Paschim Vihar, New Delhi-110063. Boundaries of the said Property :- East: Plot No. 20, West: Road, North: Other Property, South: Plot No. 22

Place: Delhi
Date : 27/04/2026

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

HDFC Bank Limited

HDFC BANK

Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heirs/ Legal Representatives	Outstanding Dues	Date of Demand Notice	Date of Symbolic Possession	Description of Immovable Property / Secured Asset
1.	MR. CHAND SHREE	Rs. 9,10,450/- (Rupees nine lakhs ten thousand four hundred fifty only) dues as on 30-NOV-2025	02-DEC-2025	24-APR-2026	ROW HOUSE 384-385, BLOCK M, MDA GANGA NAGAR, GANGA NAGAR COLONY, MEERUT, UTTAR PRADESH ALONG WITH CONSTRUCTION THEREON PRESENT AND FUTURE
2.	MR. DHARAMVEER SINGH & MRS. RAJESH DEVI	Rs. 17,52,679/- (Rupees seventeen lakhs fifty two thousand six hundred seventy nine only) dues as on 31-OCT-2025	29-NOV-2025	24-APR-2026	FLAT -S-12, PLOT NO A 116, FLOOR-2, APEX CITY FLOORS, S NO. PART OF KH. NO. 252, BAGHPAT ROAD, BEFORE VIDHYA KNOWLEDGE PARK, RAMPUR (V), MEERUT, UTTAR PRADESH WITH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
3.	MR. ASHU, MR. JAI PAL SINGH & GEETA DEVI	Rs. 21,19,720/- (Rupees twenty one lakhs nineteen thousand seven hundred twenty Only) dues as on 30-NOV-2025	18-DEC-2025	24-APR-2026	APARTMENT L-414, ANAND VIHAR AWASIYA YOJANA, SCHEME 232, HAPUR, UTTAR PRADESH WITH UNDIVIED PROPORTIONATE SHARE OF LAND UNDERNEATH
4.	MR.VISHAL RANA SINGH & MRS. ASHA RANA	Rs. 16,65,728/- (Rupees sixteen lakhs sixty five thousand seven hundred twenty eight only) dues as on 30-NOV-2025	03-DEC-2025	24-APR-2026	FLAT NO. G-82, 2ND FLOOR, KHASRA NO 293A, SARSWATI VATIKA COLONY , NOOR NAGAR, MEERUT, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
5.	MR. PUNEET KUMAR & MRS. KUSUM SHARMA	Rs. 4,31,244/- (Rupees two lakhs thirty one thousand two hundred forty four only) dues as on 31-MAY-2025	05-JUN-2025	24-APR-2026	FLAT NO. 1116, 10TH FLOOR SUPERTECH GREEN VILLAGE, BLOCK F KH. NO. 239, 253, 243, 253M, 253/5, VILLAGE NUR NAGAR & NAGAL SHARKHAN, MEERUT HAPUR BYEPASS, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Symbolic Possession of Immovable Property / Secured Asset mentioned at serial no. 1 to 5** exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: MEERUT
Date : 29-APR-2026

For HDFC Bank Ltd.
Sd/-
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

BIHAR SPONGE IRON LIMITED

CIN: L27106JH1982PLC001633
Registered Office & Plant : Umesh Nagar, Chandil-832401,
Distt. Saraikela- Kharsawan, Jharkhand
Ph. +91 9955542302, E-mail: companysecretary@bsil.org.in / bsilchandil@gmail.com Website : www.bsil.org.in

NOTICE TO SHAREHOLDERS - OPENING OF SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Shareholders of the Company are hereby informed that Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, a special window has been further opened for a period of one year from 5th February, 2026 to 4th February, 2027 to facilitate transfer requests of physical shares.

This facility is available for transfer and dematerialisation ("demat") of physical securities which were sold / purchased prior to 1st April, 2019.

The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/or otherwise.

The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Shareholders are requested to re-lodge the above such cases with all related documents with the RTA or Company, latest by 4th February, 2027 at M/s Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062 and at beetal@beetalfinancial.com or with the Company at Company's registered office address as mentioned above and at companysecretary@bsil.org.in.

For Bihar Sponge Iron Limited
Sd/-
Vimal Prasad Gupta
Company Secretary
M. No. FCS 6380

Date: 29.04.2026
Place: New Delhi

KOTAK MAHINDRA BANK LTD.

kotak

Registered Office: 27-BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400 051
Branch Office : EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh Road, Moti Nagar, New Delhi-110015

Appendix IV [See Rule 8(1)] Possession Notice (For immovable property)

Whereas, The undersigned being the Authorized Officer of the Kotak Mahindra Bank Ltd. a banking company within the meaning of the Banking Regulation Act, 1949 having it's Registered Office at 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051 and branch office at EPICAH Mall, 2nd Floor 68,68/1, Najafgarh Road Industrial Area, Moti Nagar, New Delhi-110015 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 12.06.2025** for Loan Account No.- **LAP19303273 and LAP19303286** calling upon the borrower/s / parties. **1. M/s Mango Foods Through it's Partner Mr. Nomeshwar Rao Coppisetti (Borrower), 2. Nomeshwar Rao Coppisetti (Co-Borrower & Mortgagor) 3. Mrs. Parvathareddy Padmavathama (Co- Borrower)** to repay the amount mentioned in the notice being **Rs.1,19,35,120/- (Rupees One Crore Nineteen Lakh Thirty Five Thousand One Hundred Twenty only)** within 60 days from the date of receipt of the said Demand Notice.

The aforementioned Borrower/s / Guarantor/s /Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s /Mortgagor and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **28.04.2026**.

The borrower's attention is invited to provisions of sub – section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/s / Guarantor/s /Mortgagor mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the KOTAK MAHINDRA BANK LIMITED, for an amount **Rs. 1,19,35,120/- (Rupees One Crore Nineteen Lakh Thirty Five Thousand One Hundred Twenty only) as on 11.06.2025** along with future interest at the contractual rate, incidental expenses, costs and charges etc. from **12.06.2025.**

Description of the Immovable Property:

ALL THAT PART AND PARCEL OF PROPERTY CONSISTING OF: "Flat No D-12/16 Second Floor measuring a super area of approximately 1258 sq.ft (116.87 sq.mtrs) super area in the residential colony known as ARDEE CITY situated in and around village Wazirabad & Bindapur Distt. Gurgaon, Haryana" Bounded by: North: Property No D-12/17, East: Property No D-13/4, South: Property No D-12/15, West: 12 Mtrs. Wide Road(D-12)

Date: 28.04.2026
Place: GURUGRAM

(Authorised Officer),
Kotak Mahindra Bank Ltd.

GLOBUS POWER GENERATION LIMITED

CIN: L40300RJ1985PLC047105
Website:www.gpgl.in, Email Id: globuscdl@gmail.com,
Tel: 0141-4025020, 011-41411071-70
Regd. Office: Shyam House, Plot No. 3, Amrapali Circle, Vaishali Nagar, Jaipur, Rajasthan-302021, India
Corp.Office:A-60, Naraina Industrial Area, Phase-I, New Delhi, Delhi-110028, India

Notice for Open of Special Window for Re-lodgement of Transfer Requests of Physical Shares

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD /P/CIR/2025/97 dated 2nd July, 2025 and SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, Shareholders are hereby informed that a special window has been opened for re-lodgement of transfer deeds, which were lodged prior to the deadline of 1st April, 2019 and were rejected/returned/not attended, due to deficiency in the documents/process/or otherwise. This re-lodgement window shall remain open for a period of one year, i.e., from 5th February, 2026 till 4th February, 2027.

During this period, the shares/securities that are re-lodged for transfer including those requests that are pending with the Company shall be processed after rectification of errors, and issued only in dematerialized form, subject to verification and approval of all documents by the Company/Registrar & Share Transfer Agent i.e., M/s. Beetal Financial and Computer Services Private Limited (RTA).

For clarity with regard to applicability of this special window to transfer deed executed prior to 1st April, 2019, investors/shareholders may refer to the matrix provided below:

Lodged for Transfer before 1st April, 2019?	Original Security Certificate Available?	Whether eligible to lodge in the Current Window?
No – It is fresh lodgement	Yes	Yes
Yes – but it was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

The Lodger must have a demat account and provide its Client Master List ("CML"), along with the transfer documents and share certificate, while lodging the documents for transfer with RTA. Transfer requests submitted after 4th February, 2027 will not be accepted by the Company/RTA.

Shareholder are requested to send their Share Transfer Requests along with the required documents at the following address:

Beetal Financial and Computer Services Private Limited
Address: Beetal House, 3rd Floor, 99 Madangir, Behind Local Shopping Complex, New Delhi-110062, India
Tel No.:011-29961281, 29961282
Email ID:beetalrta@gmail.com

For Globus Power Generation Limited
Sd/-
Nisha Valechani
Company Secretary & Compliance Officer

SHYAM TELECOM LIMITED

CIN: L32202RJ1992PLC017750
Website:www.shyamtelecom.com, Email Id: investors@shyamtelecom.com,
Tel: +91-141-4025631, 011-41411071-72-73
Regd. Office: Shyam House, Plot No. 3, Amrapali Circle, Vaishali Nagar, Jaipur, Rajasthan-302021, India
Corp. Office:A-60, Naraina Industrial Area, Phase-I, New Delhi, Delhi-110028, India

Notice for Open of Special Window for Re-lodgement of Transfer Requests of Physical Shares

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD /P/CIR/2025/97 dated 2nd July, 2025 and SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, Shareholders are hereby informed that a special window has been opened for re-lodgement of transfer deeds, which were lodged prior to the deadline of 1st April, 2019 and were rejected/returned/not attended, due to deficiency in the documents/process/or otherwise. This re-lodgement window shall remain open for a period of one year, i.e., from 5th February, 2026 till 4th February, 2027.

During this period, the securities that are re-lodged for transfer including those requests that are pending with the Company shall be processed after rectification of errors, and issued only in dematerialized form, subject to verification and approval of all documents by the Company/Registrar & Share Transfer Agent i.e., M/s. Indus Shareshree Private Limited.

For clarity with regard to applicability of this special window to transfer deed executed prior to 1st April, 2019, investors/shareholders may refer to the matrix provided below:

Lodged for Transfer before 1st April, 2019?	Original Security Certificate Available?	Whether eligible to lodge in the Current Window?
No – It is fresh lodgement	Yes	Yes
Yes – but it was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

The Lodger must have a demat account and provide its Client Master List ("CML"), along with the transfer documents and share certificate, while lodging the documents for transfer with RTA. Transfer requests submitted after 4th February, 2027 will not be accepted by the Company/RTA.

Shareholder are requested to send their Share Transfer Requests along with the required documents at the following address:

Indus Shareshree Private Limited
(Formerly known as Indus Portfolio Private Limited)
Address:G-65, Bali Nagar, New Delhi-110015, India
Tel No.: 91-11-47671200/47671214; **Toll Free No.:** 1800 3094001
Email ID: shankar.k@indusinvest.com; rs.kushwaha@indusinvest.com

For Shyam Telecom Limited
Sd/-
Kamini
Company Secretary & Compliance Officer

DEBTS RECOVERY TRIBUNAL-I, DELHI
4th FLOOR, JEEVAN TARA BUILDING , PARLIAMENT STREET, NEW DELHI-110001

OA NO.675/2025

IDFC FIRST BANK LTD — **APPLICANT**
VS
HIMANSHU ANAND — **DEFENDANT**

To,
1. HIMANSHU ANAND
A1/271 FIRST FLOOR PASCHIM VIHAR WEST DELHI-110063
ALSO AT A2/200 THIRD FLOOR PASCHIM VIHAR DELHI-110063
ALSO AT A29 GROUND FLOOR NARAINA INDUSTRIAL AREA DELHI-110028

Whereas the above-named applicant has instituted a case for recovery of Rs.**23,20,304.95 (Rupees twenty three lakhs twenty thousand three hundred four and ninety five paisa Only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before **Ld. Registrar on 06.08.2026. (for further details kindly visit DRT Websit.www.tribunal.gov.in Phone Number: 011-23748473).** Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence.

(i) All concerned may attend their cases by hybrid mode (by physical appearance in the Court or through CISCO WEBEX VC Link)
(ii) For online appearance through VC all the Advocates/Litigants shall download the Cisco Webex application/software;
(iii) Meeting ID and Password for the next date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar/Recovery Officer-1/and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. drt.gov.in under the Public Notice Head.
(iv) In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No.23748473.

Given under my hand and seal of the Tribunal on this **15th APRIL, 2026.**

By Order of this Tribunal

FORM NO. 5

DEBTS RECOVERY TRIBUNAL LUCKNOW

600/1 University Road Near Hanuman Setu Temple Lucknow 236007

(Summon To the Defendants under section 19 (3) of the Recovery of Debts Due to the Financial Institution Act 1993 read with Rule 12 and 13 of the Debts Recovery Tribunal (Procedure Rule 1993)

O.A NO.716/2025

BANK OF BARODA ......**APPLICANT**
VERSUS
M/S TRIPATHI ENTERPRISES OTH ......**DEFENDANT**

To,

1. M/S TRIPATHI ENTERPRISES THROUGH ITS PROPRIETOR R/O D-11 CHHUIARSI COLONY SECTOR 63 NOIDA 201301

2. MR. SHREYANSH KUMAR TRIPATHI, S/O SRI JAGDISH TRIPATHI, R/O D-11 CHHUIARSI COLONY SECTOR 63 NOIDA 201301
(PROPRIETOR M/S TRIPATHI ENTERPRISES)
ALSO AT: MR. SHREYANSH KUMAR TRIPATHI, S/O SRI JAGDISH TRIPATHI, R/O D-18 BASEMENT SECTOR 63 NOIDA 201301
ALSO AT: MR. SHREYANSH KUMAR TRIPATHI, S/O SRI JAGDISH TRIPATHI, R/O A-180 1ST FLOOR SECTOR 63 NOIDA 201301 .... **RESPONDENT**

In the above noted application, You are required to file reply in Paper Book form in two sets, along with the documents and the affidavit personally or through your duly authorized agent or legal practitioners in this tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons, and thereafter to appear before the tribunal on **12.05.2026 at 10:30** AM failing which the application shall be heard and decided in your absence.

Enclosure :- As above

REGISTRAR
DEBTS RECOVERY TRIBUNAL
LUCKNOW

SRF LIMITED

SRF

(CIN: L18101DL1970PLC005197)
Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, Second Floor, Mayur Place, Noida Link Road, Mayur Vihar Phase - I Extn, Delhi- 110 091; **Tel No:** (+91-124) 4354400
Fax No.: (+91-124) 4354500
Email: cs@srf.com; **Website:** www.srf.com

NOTICE – TRANSFER OF SHARES TO INVESTOR EDUCATION & PROTECTION FUND

NOTICE is hereby given to shareholders pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ('the Rules') amended from time to time, which amongst other matters contains provisions for transfer of all shares in respect of which dividend remains unclaimed by the Shareholders for seven consecutive years or more in the DEMAT account of Investor Education and Protection Fund (IEPF) Authority in the prescribed manner.

Hence all the underlying shares in respect of which dividend are not paid/claimed for the last 7 years (with reference to 1st Interim Dividend for the year 2019-20 onwards), have to be transferred to DEMAT Account of IEPF as per the said rules.

Individual notices are being sent to the shareholders at the latest available addresses of the shareholders, whose dividends are lying unclaimed for last 7 (seven) years, advising them to claim the dividends by July 30, 2026. The Company has also uploaded full details of such shareholders including their names, folio nos. or DP ID/ Client ID, etc. on its websites i.e. www.srf.com.

The shareholder(s) concerned holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of physical shares, the original share certificate which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case shares held in Demat mode, to the extent shares liable to be transferred shall be debited from the shareholders DEMAT Account.

In case the concerned shareholder does not claim unpaid dividend, the Company shall with a view to comply with the Rules, transfer the shares to the Demat account of IEPF on due date, without any further notice and no liability shall lie against the Company in respect of shares so transferred.

Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Authority Account including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the IEPF Rules.

In case of any claims or queries on the subject matter and the Rules, the shareholders may contact the Company's Registrar and Transfer Agents at M/s Kfin Technologies Limited, (Unit – SRF Limited) Selenium Tower B, Plot No.31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032, Toll Free No. 1800-309-4001; Email: einward.ris@kfintech.com or Secretarial Department, SRF Limited, Block C, Sector 45, Gurugram -122003, Haryana, Phone No. +91-124-4354400, Email: cs@srf.com.

for **SRF LIMITED**
Sd/-
RAJAT LAKHANPAL
Sr. VP (Corporate Compliance)
& Company Secretary

Date : April 29, 2026
Place: Gurugram